CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

Original Application No.200/690/2009

Jabalpur, this Tuesday, the 11th day of December, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Dr. D.K. Pandey, aged about 54 years, Son of Shri H.D Pandey, W/a Senior Scientist (Plant Physiology), Physiology Section, Directorate of Weed Science Research, Maharajpur, District – Jabalpur (M.P.)

-Applicant

(By Advocate – None)

<u>Versus</u>

- 1. The Union of India through the Director General, Indian Council of Agricultural Research, Department of Agriculture Research & Education, Krishi Bhawan, New Delhi 110001.
- 2. The Chairman, Agriculture Scientists Recruitment Board, Indian Council of Agriculture Research, Krishi Anusandhan Bhawan, Pusa, New Delhi 110012.
- 3. The Director, Directorate of Weed Science Research (formally known as National Research Centre for Weeds Science), Indian Council of Agricultural Research, Maharajpur, Jabalpur, District Jabalpur (M.P) 482004 Respondents

(By Advocate – Shri S.K. Mishra)

ORDER (ORAL)

By Navin Tandon, AM.

This case was adjourned sine die on 31.07.2013, awaiting outcome of SLP No.11882/2012 pending before the Hon'ble Supreme Court of India. The said SLP has been dismissed as

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infructuous on 14.12.2009 as per the information available on the website of the Hon'ble Supreme Court of India. The same information has also been provided by the learned counsel for the respondents.

- 2. On 12.10.2018, the respondent No.3 was directed to send a copy of the order-sheet to the applicant on his last known address.
- 3. The respondents have filed compliance report, which shows that our order dated 12.10.2018 has been delivered to the applicant as per the tracking report. The respondents have also sent the same through e-mail.
- **4.** There has been no representation on the part of the applicant after dismissal of SLP by Hon'ble Supreme Court of India.
- **5.** Since the SLP No.11882/2012 has been dismissed as infructuous on 14.02.2017, therefore, there is no need to keep the matter pending *sine die*.
- **6.** Accordingly, the O.A is disposed of.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon) Administrative Member